## BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH

Contempt Petition No.54/91 in O.A.532/91

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Mrs.G.U.Surve,
Head Clerk,
Office of the
Regional Provident Fund
Commissioner,
Maharashtra & Goa,
341, Bhavishyanidhi Bhavan,
Bandra(E),
Bombay - 400 O51.

Applicant.

VS.

Mr. M. Gurusamy, Regional Provident Fund Commissioner, Maharashtra & Goa, 341, Bhavishyanidhi Bhavan, Bandra (E), Bombay - 400 051.

Respondent

Coram: Hon'ble Shri M.Y.Priolkar, Member(A)

Hon'ble Shri D.K. Agrawal, Member(J)

## Appearances:

- 1. Mr.R.R.Dalvi Advocate for the Applicant.
- 2. Mr.R.K.Shetty Counsel for the Respondent.

TRIBUNAL'S ORDER: 
(Per D.K.Agrawal, Member(J))

Date: 4-11-1991

This Contempt Petition is directed on the ground that the interim order dtd. 7-10-1991 passed in O.A.532/91 has not been complied with.

- 2. The order dtd. 7-10-1991 is to the effect that "Status quo as on today be maintained with regard to transfer order dtd. 4-6-1991 at page 6 of the application." The reply of the opposite party has already been filed. We gather the following facts from the pleadings on record.
- 3. The applicant was transferred vide order dtd. 4-6-1991. A representation dtd. 5-6-91 was made to the Provident Fund Commissioner. The

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The applicant was relived according to the official records on 17-6-1991. The applicant thereafter made an application for leave with effect from 18-6-1991 which was returned to the applicant vide letter dtd. 4-7-1991 saying that the leave if any may be applied at Nashik.

Thus we are \*\* unable to find any breach of the order. In our opinion no breach has been committed. The applicant already stands relieved by order dtd. 17-6-1991.

Consequently this Contempt Petition is liable to be rejected. It is accordingly rejected.

No order as to costs.

(D.K.AGRAWAL)

(M.Y.PRIOLKAR)

Member(A)

MD